

*For "Forty-Fourth" Substitute
"Forty-Fifth" (1)*

(SHRI M. ARUNACHALAM)

MR. CHAIRMAN : The question is :

"That the Enacting formula, as amended, stand part of the Bill."

The motion was Adopted.

The Enacting formula, as amended, was added to the Bill.

MR. CHAIRMAN : The question is :

"That the Long title stand part of the Bill."

The Motion was Adopted.

The Long Title was added to the Bill.

SHRI M. ARUNACHALAM : Sir, I beg to move :

"That the Bill, as amended, be passed."

MR. CHAIRMAN : The question is:

"That the Bill, as amended, be passed."

The Motion was adopted.

18.44 hrs.

INSTITUTES OF TECHNOLOGY
(AMENDMENT) BILL

[English]

MR. CHAIRMAN : We have some

more time. Actually the time allotted to this Bill is one hour, but we have taken only 40 minutes. So, if the House agrees, we can take up the Bill under item no. 21. In fact, this is a Bill passed by the Rajya Sabha.

SEVERAL HON. MEMBERS : Yes.

MR. CHAIRMAN : The Minister may now move the Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA) : Mr. Chairman, Sir, I beg to move:

"That the Bill further to amend the Institutes of Technology Act, 1961, as passed by Rajya Sabha, be taken into consideration."

This Bill was introduced in the Rajya Sabha on 9-5-1994 and has been considered and passed on 1-5-1994. This is a very simple Bill. I request the House to pass it. I.I.T., Guwahati is an institution of national importance.

I request that this may be passed.

MR. CHAIRMAN : Motion moved :

"That the Bill further to amend the Institutes of Technology Act, 1961, as passed by Rajya Sabha, be taken into consideration."

The whole House is satisfied with your explanation.

[Translation]

DR. L. MINARAYAN PANDEYA

(Mansaur) : This Bill deals with very simple issue. No provision worth discussion has been made here. There is no such point as it requires a marathon discussion. If all are cenaminous, by discussing it here.

[English]

MR. CHAIRMAN: The question is :

"That the Bill further to amend the Institutes of Technology Act, 1961, as passed by Rajya Sabha, be taken into consideration."

The Motion was adopted.

MR. CHAIRMAN : The House will take up clause - by - clause consideration.

The question is :

"Clauses 2 to 6 stand part of the Bill."

The Motion was adopted

Clauses 2 to 6 were added to the Bill.

MR. CHAIRMAN : The question is :

"Clause 1," The Enacting Formula and the Long Title stand Part of the Bill."

The Motion was adopted

Clause 1, the Enacting Formula and the long Title were added to the Bill.

KUMARI SELJA : I beg to move :

"That the Bill be passed".

MR. CHAIRMAN : Motion moved :

"That the Bill be passed."

[Translation]

DR. G.L. KANAUIA (Khiri) : Mr. Chairman, Sir, the Bill introduced in the august House is related to Guwahati. We already have five IIT Centres at Kanpur, Bombay, Delhi, Madras and Kharagpur. (*Interruptions*)

I do not talk much and I rise to support this Bill introduced in the House which is related to Guwahati. I want that this Bill be passed.

[English]

MR. CHAIRMAN : It is Third reading of the Bill. I have allowed the Members to speak.

SHRI GOPI NATH GAJAPATHI (Berhampur) : I would just want to bring to the attention of the august House as well as our uprightly hon. Minister the due need for making this vital technical education as career oriented. I want them to keep this aspect in mind. While formulating educational policies. My congratulations to the Union Government for setting up the I.I.T. at Guwahati is the North Western region as well.

SHRI KIRIP CHALIHA (Guwahati) : I must congratulate the Minister. The Northeast is totally devoid of any institution of higher technological studies.

In fact, we have a number of technological centres including the refineries. Oil exploration centres. But unfortunately we do not have the right kind of technical training institutions. There has been a lot of grievance of the local people that they are not in the technical job. I hope that in the new IIT that is coming up, the students of the North-East will get some kind of a preference. I must congratulate the Government for taking this step.

MR. CHAIRMAN : Does the hon. Minister want to react to the small observation made by Dr. G.L. Kanaujia ? Do you want to react ?

KUMARI SELJA : I thank the hon. members for welcoming this Bill.

MR. CHAIRMAN : All the other clauses have been adopted. The question is :

"That the Bill be passed."

The motion was adopted.

(Interruptions)

[*Translation*]

DR. LAXMINARAYAN PANDEYA (Mandsaur) : Mr. Chairman, Sir, Minister of State for Parliamentary Affairs has gone to find out as to what is to be done and when will the House reassemble?

[*English*]

MR. CHAIRMAN : The Chair is not

informed^{ed} by the Minister. I think we will adjourn now.

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI PABAN SINGH GHATOWAR) : Mr. Chairman, Sir, if the hon. Members like, we can start the discussion on my Bill.

MR. CHAIRMAN : No, we cannot do that now.

(Interruptions)

MR. CHAIRMAN : I understand the sense of the House. The House stands adjourned to meet again on Monday, the 13th of June, 1994 at 11 a.m.

18.52 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Monday, June 13, 1994/ Jyaistha 23, 1916 (Saka).